

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 07/TT/2011

Date: 21.10.2011

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval for determination Transmission Tariff for the tariff block 2009-14 for (i) Combined assets of (ASSET-I) 220/132 kV, 100 MVA ICT-II at Sitarganj and (ASSET-II) 220/132 kV, 100 MVA ICT-I at Pithoragarh and (ASSET-III) 220/132 kV, 100 MVA ICT-II at Pithoragarh and (ii) (ASSET-IV) LILO of one ckt. of Dhauliganga- Bareilly at Pithoragarh under System Strengthening Scheme in Uttaranchal in Northern Region

Sir,

I am directed to refer to your replies dated 25.4.2011 and 1.9.2011 on the above petition, and to request you to furnish on affidavit, with advance copy to the respondents/ beneficiaries, the reasons for variation in the additional capital expenditure claimed from the date of commercial operation to 31.3.2010 and 2010-11 in petition No. 117/2010 (for determination of tariff for Asset-I) and in the current petition, latest by 4.11.2011.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

(P.K.Sinha)
Assistant Chief (Legal)